

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 163/MP/2012

Subject : Petition towards unpaid unscheduled inter-change charges for the period ranging from 28.8.2005 to 31.12.2006.

Date of hearing : 10.11.2014

Coram : Shri M. Deena Dayalan, Member
Shri A.K.Singhal, Member
Shri A.S.Bakshi, Member

Petitioner : Bhushan Power and Steel Limited

Respondents : GRIDCO Limited and others.

Parties present : Shri Rajiv Yadav, Advocate for petitioner
Shri R.K. Mehta, Advocate for GRIDCO
Shri R.B. Sharma, Advocate for OPTCL
Shri Shyam Kejriwal, ERPC

Record of Proceedings

Learned counsel for the petitioner submitted that GRIDCO had served copy of the reply on the petitioner on 5.11.2014 and requested three weeks time to file rejoinder to the reply of GRIDCO.

2. The Commission directed the petitioner to file its rejoinder to the reply of GRIDCO, latest by 26.11.2014.
3. The Commission directed ERPC to submit minutes of meetings held on 10.6.2013, 15.8.2013 and 30.9.2013 regarding finalization of UI calculation for the petitioner on or before 26.11.2014.
4. The Commission directed that due date of filing the rejoinder and minutes of meetings should be strictly complied with.
5. The petition shall be listed for hearing on 9.12.2014.

**By order of the Commission
Sd/-**

**(T. Rout)
Chief (Legal)**